

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO. 063/00142/2018 IN
ORIGINAL APPLICATION NO.063/00104/2016**

Chandigarh, this the 17th day of October, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...
Shobhna Verma wife of Late Sh. P.R. Verma, resident of Shivam Niwas, Ward No. 7, Rahighat, Theog, District Shimla (H.P.) - 171201.

(Present: None)

....Petitioner

Versus

1. Smt. Sonali Arora, the Chief Commissioner of Income Tax, H.P. Region, Railway Board Building, The Mall, sghimla (HP) - 171001.
2. Smt. S. Vasumathy, Chief Controller of Accounts, Central Board of Direct Taxes, Zonal Accounts Office, Aayakar Bhawan, Patiala, District Patiala - 147001.

(Present: Mr. K.K. Thakur, Advocate)

Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has filed compliance report, by way of MA No. 063/01621/2018. MA is allowed and the compliance report along with Annexures R-1 to R-6 is taken on record.

2. On the basis of the averments made in the compliance affidavit, learned counsel submitted that in pursuance of the order dated 25.10.2017, the retiral benefits along with interest @ 9% p.a., amounting to Rs. 10,35,498/- (DCRG Rs.5,06,977/- + interest Rs. 5,28,521/-) have been paid to the petitioner. In support of his averments, he has placed on record a communication dated 08.10.2018 (Annexure R-6) whereby the Bank has informed that the amounts of DCRG i.e. Rs.5,06,977/- and of interest Rs.

528521/- have been credited to the account of the petitioner on 07.06.2018 and 28.08.2018 respectively. Therefore, he submitted that the present CP may be closed as the compliance of the order has been made.

3. In view of the above, CP is closed. Notices stand discharged. M.A.NO. 063/01377/2018 stands disposed of accordingly.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.10.2018

'mw'

